

BEFORE SHRI M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST
APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS
Room no. 408, 'A' Wing
Shastri Bhavan, New Delhi- 110001

Appeal No. 23(97)/2012-IC

IN THE MATTER OF :

Shri K.Lall

Appellant

Versus

Central Public Information Officer

Respondent

ORDER

Appellant was not present.

From the respondents side Mr. Jagdish Kumar, SO(IC).

The appeal was taken up for hearing on 30th August, 2012.

2. The Appellant filed an RTI Application dated 26.11.2011 regarding appearance of ASG from the side of private party.

3. The Respondent has furnished the information, vide, letter dated 13.01.2012 and 17.04.2012. Aggrieved by the information supplied by the respondents he preferred the present appeal dated 24.07.2012.

4 On perusal of records placed before me and comments furnished by the Respondent-CPIO, I am of the opinion that necessary information has been furnished by the Respondent-CPIO, vide, his letter dated 13.01.2012 and 17.04.2012. In view of the same the appeal is dismissed being devoid of merit.

5.. In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 05.09.2012

o/c

M.K.Sharma

(M.K.Sharma)

Additional Secretary and Appellate Authority

15/11/13

- 1) Shri K.Lall, 90/88 G.F.Malviya Nagar, New Delhi-110017 (By Speed Post).
- 2) Shri Nirmal Singh, CPIO, D/O Legal Affairs .
- 3) Shri Jagdish Kumar, SO, Impl. Cell, D/o Legal Affairs.